

Annexure-1															
Name of the Corporate Debtor: Gati Infrastructure Bhasmey Power P Ltd							Date of Commencement of Liquidation: 06.12.2024			List of Stakeholders as on : 04.02.2025					
List of Secured Financial Creditors															
S. No	Name of Creditor	Details of claim received		Details of Claim admitted							Amount of Contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	PTC India Financial Services Ltd	07.01.2025	3,835,201,185	3,835,201,185	Secured	3,835,201,185	Yes *	@	3,835,201,185	48.20%	0	0	0	0	Nil
2	State Bank of India	13.01.2025	2,190,110,735	2,190,110,735	Secured	2,190,110,735	Yes *	First pari-passu charge on entire assets of the company	2,190,110,735	27.53%	0	0	0	0	Nil
3	IFCI Ltd	10.01.2025	1,790,943,538	1,790,943,538	Secured	1,790,943,538	Yes	#	1,790,943,538	22.51%	0	0	0	0	Nil
			7,816,255,458	7,816,255,458					7,816,255,458						

* Deemed to be relinquished as per Regulation 21A

IFCI Security

- i. First pari-passu charge, by way of equitable mortgage of the Project assets of the Corporate Debtor Gati Infrastructure Bhasmey Power Pvt. Ltd. at Sikkim admeasuring 16.5698 hectares.
- ii. First pari-passu charge on the movable assets of the Corporate Debtor including plant and machinery, current assets of the Project, Companies, book debts, operating cash flows, intangible assets and all rights, title, interest, benefit, etc.
- iii. First pari-passu charge by way of Registered mortgage on the assets of the Corporate Debtor at Bhiwani, Thane, Maharashtra.
- iv. First pari-passu charge on the Trust and Retention account, Debt service Reserve account and any other accounts of the Corporate Debtor.
- v. 6,97,43,195 shares of the Corporate Debtor pledged on pari passu first charge basis by Amrit Jal Ventures Private Limited.
- vi. Personal Guarantee of Mr. Mahendra Kumar Agarwal.
- vii. Corporate Guarantee of TCI Finance Limited.
- viii. Additional pledge of 3,12,88,500 shares of the Corporate Debtor in demat form and pledge of 2,34,66,671 equity shares in physical form by Amrit Jal Ventures Private Limited, pursuant to restructuring.

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Mortgage created by way of deposit of title deeds in respect of lands admeasuring 12.4774 Ha, situated at Pacheykaney and Bhasmey Village in the state of Sikkim belonging to the Company.